

SCHEDULE II
FORM B
PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

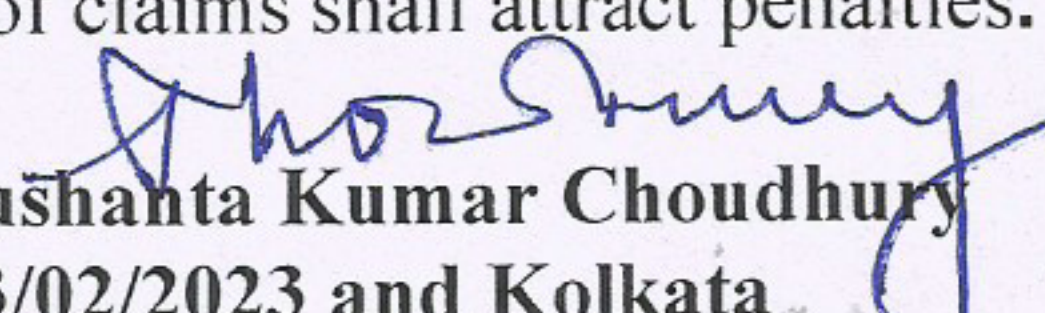
FOR THE ATTENTION OF THE STAKEHOLDERS OF Y. R. TRADERS PRIVATE LIMITED

Sl. No.	PARTICULARS	DETAILS
1	Name of the Corporate Debtor	Y. R. Traders Private Limited
2	Date of Incorporation of Corporate Debtor	14 th June 2011
3	Authority under which corporate debtor is incorporated / Registered	Registrar of the Companies, Kolkata
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51909WB2011PTC163724
5	Address of the registered office and principal office (if any) of Corporate Debtor	Room No. 202, 1, British India Street, Kolkata-700069, West Bengal
6	Date of closure of Insolvency Resolution Process	30/11/2022
7	Liquidation Commencement Date of Corporate Debtor	31/01/2023 (Copy of the Order received on 01/02/2023)
8	Name and registration number of the insolvency professional acting as Liquidator	Sushanta Kumar Choudhury IBBI/IPA-003/IP-N00292/2020-2022/ 13238
9	Address and e-mail of the Liquidator, as registered with the Board	64, Hem Chandra Naskar Road, Belegkata, Kolkata-700010, WB. sk.choudhury123@gmail.com
10	Address and e-mail to be used for correspondence with the liquidator	64, Hem Chandra Naskar Road, Belegkata, Kolkata-700010, WB. sk.choudhury123@gmail.com
11	Last date for submission of claims	02/03/2023

Notice is hereby given that the National Company Law Tribunal, Kolkata Bench has ordered the commencement of liquidation of **Y. R. Traders Private Limited** on 31/01/2023 (*order copy received on 01/02/2023*).

The stakeholders of **Y. R. Traders Private Limited** are hereby called upon to submit their claims with proof **on or before 02/03/2023** to the liquidator at the address mentioned against item No.10. If a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder and admitted by the IRP/RP during CIRP shall be deemed to have been submitted under Section 38.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties.

Name and signature of liquidator :  Sushanta Kumar Choudhury
Date and place: : 03/02/2023 and Kolkata

Sushanta¹ Kumar Choudhury
Insolvency Professional
IBBI/IPA-003/IP-N00292/2020-2021/13238